

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH, ALLAHABAD.

Allahabad, this the 27th day of November 2002.

QUORUM : HON. MR. S. DAYAL, A.M.

HON. MR. A.K. BHATNAGAR, J.M.

OCP 161 of 2002 in O.A. No.727 of 2002.

Devjit Sanyal S/O Late P.C. Sanyal..... .... Applicant.

Versus

S.P.S. Jain & others..... .... Respondents.

O R D E R

BY HON. MR. S. DAYAL, A.M.

This contempt petition was filed for alleged willful disobedience of order dated 20.6.02 in O.A. No.727/02 directing the respondents to consider the issues raised by the applicant in the O.A. and decide the representation filed on the basis of the issues raised in the O.A. within a period of 3 weeks.

2. The respondents have filed a counter reply.(Annexure CA-3) to the said counter reply contains a reply to the applicant of his representation. It has been mentioned in the reply that certain complaints arose due to which the applicant had been transferred. It has also been stated that humanitarian considerations are not an issue because the transfer has been done on administrative grounds. It has been mentioned that the Trade Union dispute is between two trade unions at different levels which has to be settled by the Trade Unions and the respondents does not come into the picture.

3. The respondents have mentioned in the counter reply that the applicant has filed a fresh O.A. No.1177/02 in which order of transfer has been challenged after representation has been decided. Thus, the representation has been taken as a fresh cause of action by the applicant and the order passed in O.A. No.727/02 has been complied with.

4. We find that after the representation has been decided there is no reason <sup>remains</sup> for continuing the contempt proceedings. Contempt proceedings are, therefore, dropped and the notices issued are discharged.